

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

DA No. 2966/97

New Delhi this the 9th day of September, 1998. (10)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Shri K. Muthukumar, Member (A)

Shri Dayanand  
s/o Shri Bhaga Ram  
through  
D.R. Gupta, Advocate,  
F-120, Ashok Vihar, Phase-I,  
New Delhi-110052  
(None for the applicant ) .... Applicant

Versus

1. Chairman,  
Staff Selection Commission,  
Block No.12, CGO Complex,  
Lodhi Road, New Delhi.

2. The Regional Director (NR),  
Staff Selection Commission,  
Block No.12, CGO Complex,  
Lodhi Road, New Delhi.

(By Advocate Shri S.K. Gupta)

.... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

None for the applicant, even on the second call.

In our previous order dated 12.8.98 as a matter of indulgence we had issued notice to the applicant to be present either in person or through counsel. Accordingly notice has been issued by the Registry on 17.8.98. It is also seen from the order dated 12.8.98 that the learned counsel for the applicant has also submitted that in spite of his best efforts, he has been unable to receive any further instructions from the applicant to file rejoinder and he had on that account withdrawn from the case. We have also seen that the case deals with the question of recruitment to the post of clerk following the Clerks Grade Examination, 1996.

2. In the above circumstances, it appears that the applicant is no longer interested in pursuing this case. We also find no merit in this application, <sup>and</sup> the same is accordingly dismissed.

No order as to costs.

*[Signature]*  
(K. Muthukumar)  
Member (A)

*[Signature]*  
(Smt. Lakshmi Swaminathan)  
Member (J)

S.K